(f) if so, the details of arrangements made by the police authorities of Delhi to act on those instructions and number of culprits apprehended during the last six-months?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUB-BAIAH): (a) and (b) In this connection, a letter from Shri M. Basavaraju, Member of Parliament, was received by the Commissioner of Police, on the 18th January, 1984.

(c) A list is attached. [See Appendix CXXXI, Annexure No. 52.]

(d) Does not arise.

(e) No such meeting was held on 24th June, 1984. However instructions in this behalf have been issued to Delhi Police from time to time.

(f) Police patrolling in Delhi has been intensified. During the first 6 months of the current year, 12,037 persons were arrested under various Sections of I.P.C.

#### Misappropriation of Money in Little Andaman Service Society

2699. SHRI DIPEN GHOSH: Will the Minister of HOME AFFAIRS be picased to state:

(a) whether any case of embazzlement, misappropriation of funds, or mancial irregularity of any other nature in the Little Andaman Service Society in the Andaman Islands has been reported or has come to the notice of Government; and

(b) if so, the details thereof and action taken or proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUB-BAIAH): (a) and (b) An irregularity in disbursement of Rs. 11,000 out of total sanctioned loans of Rs. 1,05,000|had come to notice in 1980-81. Another irregularity in disbursement of loan amounting to Rs. 20,000]- out of total loan of Rs. 90,000|- was observed in 1981-82. An enquiry under section 30 of Andaman and Nicobar Islands Cooperative Societies Regulation, 1973, has been ordered.

### Allotment of Ship for breaking at Alang

2700. SHRI CHIMANBHAI MEHTA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that the Alang Ship breaking yard in Bhavnagar District is likely to be allotted the same number of ships as during the last year for breaking;

(b) the number of workers employed at Alang Ship breaking yard;

(c) whether it is a fact that there are more than 50 plots for breaking ships at this yard whereas only eight ships are being dismantled at this time; and

(d) whether it is also a fact that as a result of this some workers are likely to be rendered unemployed?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): (a) No, Sir. The number of ships likely to be allotted to shipbreaking units at Alang during 1984-85 is expected to be more than that allotted in 1983-84.

(b) According to the information furnished by Government of Gujarat at present approximately 2500 workers are directly and indirectly employed at the ship-breaking yard at Alang out of which only about 500 are permanent.

(c) There are 60 plots at Alang. At present 46 plots are operational and the matter regarding the remaining 14 plots is *sub-judice*. According to the information furnished by the State Government 19 ships are being dismantled at the moment at Alang. (d) The number of workers employed at any particular point of time mainly depends upon the number of ships being broken. Since the i number of ships being broken fluctuate from time to time, the number of workers employed therefor also fluctuate from time to time.

### Allegation against Counsellor of Agriculture, Andaman Islands

2701. SHRI DIPEN GHOSH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a report published in the Andaman Times of 25th September, 1982 about complaint of Shrimati Parosha Mondal alleging that she was being used as a prostitute by the Counsellor for Agriculture;

(b) whether Government have made any enquiry into the allegations;

(c) if so, the findings result of such enquiry; and

(d) if no enquiry was made, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUB-BAIAH): (a) to (d) Information is being collected and will be laid on the Table of the House.

# Embezzlement of money by the Cooperative purchase and sale society, Andaman Islands

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2702. SHRI DIPEN GHOSH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an Auditor of the Cooperative Department, Andaman Islands had some time back reported to Government about the embazzlement of a huge amount of money in the Co-operative Purchase and Sale Society, Dig! pur (North Andaman) involving a sitting member of Parliament; and (b) if so, what action was taken by Government in the matter?

to Questions

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBA!AH): (a) Yes, Sir.

(b) Chairman of the Society had filed an arbitration case against the Secretary of the Society in November, 1970 for recovery of Rs. 57,273.31 paise. In the absence of documentary evidence the case was struck off by the Registrar of Cooperative Societies on 16th April, 1982.

## Complaint agakest the Counsellor for Forests and Agriculture Andaman and Nicobar Islands

2703. SHRI DIPEN GHOSH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Counsellor for Forests and Agriculture in the Andaman and Nicobar Islands surrendered some land in Middle Andamans and got some other land in lieu of it;

(b) whether later the said surrendered land was shown as having been encroached upon by his brothers or any other members of his family and subsequently such encroachment was regularised in their names;

(c) if so, the details thereof;

(d) whether substitute land allotted to the Counsellor is situated in Billiground Bazar area in the Middle Andamans; and

(e) if so, the comparative value of the land surrendered and land got in exchange for it?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) Yes. Sir.

(b) and (c) An area of 0.11 hectares (survey No. 408) and another area of 0.26 hectares (part of survey No. 405) were shown in the Encroachment Register by Shri N. R. Mondal as encroached land. This along with